

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

RA NO. 22/2019 in OA 310/00856/2019

Dated 29th the day of October Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

D Thiruveeswaran
L 13 A, Sarvamangala Colony
Ashok Nagar, Chennai 600 083. Party-in-Person

Vs

The Union of India represented by
The Secretary Ministry of Health & Family Welfare
Nirman Bhavan, New Delhi. Respondent

ORDER BY CIRCULATION**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

This is a RA filed in OA 856/2019 seeking Review of earlier order of this Tribunal dated 15.07.2019.

2. The above OA was filed seeking a direction to start Wellness Centre at Chennai also for consultation and treatment on sundays and holidays. The same was dismissed by stating that this Tribunal has no jurisdiction for giving direction to the Government in these type of matters, as it is a policy matter.

3. The applicants in this RA has not produced any new matter showing that the Government has already taken a policy decision and also to show that applicant has any right to get it implemented. There is no merit in the RA and it is liable to be dismissed.

**(T.Jacob)
Member(A)**

29.10.2019

**(P. Madhavan)
Member(J)**

AS